

IN THE INCOME TAX APPELLATE TRIBUNAL
KOLKATA BENCH 'C', KOLKATA
VIRTUAL HEARING

[Before Shri J. Sudhakar Reddy, Hon'ble Accountant Member & Shri Aby T. Varkey, Hon'ble Judicial Member]

I.T.A. No. 738/Kol/2019
Assessment Year: 2015-16

Nirmal Poddar.....*Appellant*

C/o Subash Agarwal & Associates, Advocates

Siddha Gibson

1, Gibson Lane

Suite 213

2nd Floor

Kolkata - 700 069

[PAN : AMBPP 4557 A]

Vs.

Income Tax Officer, Ward-3(3), Darjeeling.....*Respondent*

Appearances by:

None, appeared on behalf of the assessee.

Shri Supriyo Pal, Addl. CIT, D/R. appearing on behalf of the Revenue.

Date of concluding the hearing : April 1st, 2021

Date of pronouncing the order : May 5th, 2021

ORDER

Per Bench:-

The assessee seeks permission of this Bench to withdraw the appeal in ITA No. 738/Kol/2019 as it has availed the scheme under "Vivad Se Vishwas Act, 2020" vide application dated 25/03/2021. The assessee states that he has been granted certificate by the designated authority in Form No.-3 under the provisions of "Vivad Se Vishwas Act, 2020".

2. We accept this application of the assessee and dismiss this appeal as withdrawn.

Kolkata, the 5th day of May, 2021

Sd/-

[Aby T. Varkey]

Judicial Member

Sd/-

[J. Sudhakar Reddy]

Accountant Member

Dated : 05.05.2021

{SC SPS}

Copy of the order forwarded to:

1. Nirmal Poddar
C/o Subash Agarwal & Associates, Advocates
Siddha Gibson
1, Gibson Lane
Suite 213
2nd Floor
Kolkata - 700 069

2. Income Tax Officer, Ward-3(3), Darjeeling

3. CIT(A)-

4. CIT- ,

5. CIT(DR), Kolkata Benches, Kolkata.

True copy
By order

Assistant Registrar
ITAT, Kolkata Benches